

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA(CA) No. 27/JPR/2024
CP No. 24/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Goldair Handling S.A.

...Petitioner

Versus

Las Goldair Handling (Udaipur) Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : R.P. Singh, Sr. Adv.
Hemant Kothari, Adv.
Faranaaz Karbhari, Adv.
Monali Dutta, Adv.

For the Respondent : Sanjay Jhanwar, Sr. Adv.
Akshay Sharma, Adv.
Dhruva Gandhi, Adv.

ORDER

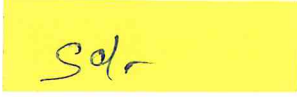
IA(CA) No. 27/JPR/2024

Heard Mr. R.P. Singh, Sr. Adv. along with Mr. Hemant Kothari, Adv. for the Applicant. Mr. Sanjay Jhanwar, Sr. Adv. along with Mr. Akshay Sharma, Adv. appearing on behalf of the Respondent. **IA (CA) No. 27/JPR/2024** has been filed in **IA (CA) No. 8/JPR/2024**. It has been agreed between the parties that the documents sought by the Director (Mr. Andreas Fotakis) may be furnished by the Respondent No. 1 company within 3 days. The outcome of the Board meeting being convened on 07.05.2024 shall be subject to the decision of the **IA (CA) No.**

Sdr

Sdr

8/JPR/2024. It is submitted that no relief is left in **IA (CA) No. 27/JPR/2024**, hence, it may be disposed of. **IA (CA) No. 27/JPR/2024** stands disposed of accordingly.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 03, 2024